GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:49 ANSWERED ON:24.11.2014 LNG TERMINALS Mohammed Shri Faizal P.P.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of the Liquified Natural Gas (LNG) Terminals proposed to be set up in Southern part of the country, State-wise;
- (b) whether the Government has set any deadline for Southern States to complete the process of acquiring lands for the construction of pipeline for the proposed LNG Terminals; and
- (c) if so, the present status of each of the project and action taken by the Government to make the projects functional, State-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a): Decision to set up LNG terminals is taken by different entities based on techno- commercial considerations. The state-wise details of LNG terminals/Floating Storage and Regasification Units (FSRU) proposed to be set up in Southern part of the country are as under:

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Sl No. Location State Envisaged capacity
(in MMTPA)

1. Gangavaram Andhra Pradesh 5
2. Kamarajar Port (formerly Ennore Port) Tamil Nadu 5
3. Mangalore Karnataka 2-3
4. Kakinada Andhra Pradesh 3.5-5
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(b) & (c): No, Madam. Land for laying of natural gas pipelines to be connected to the LNG terminals is acquired in accordance with the provisions of the Petroleum & Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962. Further, natural gas pipelines are laid by the concerned entities authorized by the Government/Petroleum & Natural Gas Regulatory Board (PNGRB) as per the terms and conditions of the authorization.